

GOVERNMENT OF N.C.T. OF DELHI
DIRECTORATE OF GURDWARA ELECTIONS
F BLOCK: VIKAS BHAWAN: I.P. ESTATE
NEW DELHI -110002

No.F.2(1)/94-DGE/

Dated:-

To

The Addl. Secretary (GAD/Co-ordination),
Govt. of N.C.T. of Delhi,
2nd level, A Wing, Delhi Secretariat,
I.P. Estate, New Delhi.

Sub:- Gazette notification of Delhi Sikh Gurdwara Management Committee (Registration of Electors Amendment) Rules, 2002.

Sir,

I am to forward herewith 2 copies of the above notification (English & Hindi version) for publishing in part IV Delhi Gazette Extra ordinary today itself. It is requested that 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(G.S. PATNAIK)
SECRETARY (REVENUE/GURDWARA ELECTIONS)

No.F.2(1)/94-DGE/ 458

Dated:- 21-2-2002

Copy forwarded for information and necessary action to the:-

1. Secretary to the Lt. Governor, Rajniwas, Delhi.
2. Secretary to Chief Minister, Delhi Secretariat, Delhi.
3. Secretary to Minister (Finance/Gurdwara Elections), Delhi Secretariat, Delhi.
4. OSD to Chief Secretary, Delhi Secretariat, Delhi.
5. Secretary (Legislative Assembly), Old Secretariat, Delhi.
6. Secretary (Law), Delhi Secretariat, Delhi.
7. Library-in-charge (Vidhan Sabha), Old Secretariat, Delhi.

(G.S. PATNAIK)
SECRETARY (REVENUE/GURDWARA ELECTIONS)

(As passed by the Legislative Assembly of the National
Capital Territory of Delhi on the 25th August, 1994)

Bill No. 14 of 1994

THE DELHI SIKH GURDWARAS (AMENDMENT) BILL, 1994

A

B I L L

to further amend the Delhi Sikh Gurdwaras Act, 1971

BE it enacted by the Legislative Assembly of the National
Capital Territory of Delhi in the Forty-fifth Year of the
Republic of India as follows :-

1. Short title, extent and commencement .-

(i) This Act may be called the Delhi Sikh Gurdwaras
(Amendment) Act, 1994.

(ii) It extends to the whole of the National Capital
Territory of Delhi.

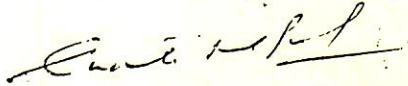
(iii) It shall come into force at once.

2. Amendment of Section 8 .-

In Section 8 of the Delhi Sikh Gurdwaras Act, 1971 (82 of
1971), in clause (b), for the words and sign "twenty-one", the
word "eighteen" shall be substituted.

This Bill has been passed by the Legislative Assembly of
the National Capital Territory of Delhi on the 25th August, 1994.

Delhi


(CHARTI LAL GOEL)
Speaker, Legislative Assembly of the
National Capital Territory of Delhi.

Dated the 30th August, 1994.

I assent to the Bill.

Delhi

(P. K. DAVE)
Lt. GOVERNOR OF THE NATIONAL
CAPITAL TERRITORY OF DELHI

Dated the 1994.

(To be published in part IV of Delhi Gazette Extraordinary)

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(Revenue Department)**

No.F.2/1/94-DGE/454

Dated the 21, February, 2002

NOTIFICATION

No.F.2/1/94-DGE -- In exercise of the powers conferred by section 39 of the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971) read with the Government of India, Ministry of Home Affairs' Notifications No. U-11030/7/74-(i)- UTL, dated 15th October, 1974 and No. U-11030/7/74(ii)- UTL, dated the 15th October, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to make the following rules further to amend the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973, namely :-

1. Short title and commencement - (1) These rules may be called the Delhi Sikh Gurdwara Management Committee (Registration of Electors Amendment) Rules, 2002.

(2) They shall come into force on the date of their publication in the Delhi Gazette.
2. Amendment of rule 7 - In the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules - 1973, hereinafter referred to as the "Principal Rules" in rule 7, in sub-rule (1) for the figures "21" appearing after the word "than" and before the words "years", the figures "18" shall be substituted.
3. Amendment of Form 2 - In the principal Rules in Form 2, in para 2, in clause (1) for the words "twenty one" the word "Eighteen" shall be substituted.
4. Amendment of Form 4 - In the principal Rules in Form 4, in para 2, in clause (1) for the words "twenty one" the word "Eighteen" shall be substituted.

By order and in the name of
Lt. Governor of National Capital
Territory of Delhi


(G.S. Patnaik)
Secretary (Revenue/Gurdwara Elections)

(To be published in Part IV of Delhi Gazette Extraordinary),

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Department of Law, Justice & Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002.


No.F.14(14)/94-2002/LAS/84

Dated // February, 2002

CORRIGENDUM

In this Government's notification No.F.14(14)/94-2002/LAS/66-76 dated 5th February, 2002 the long title of the Act given as "The Delhi Sikh Gurudwaras (Amendment) Act, 2002" shall be read as "The Delhi Sikh Gurudwaras (Amendment) Act, 1994".

By order,


(Roshan Lal)
Under Secretary (L.&J.)
Govt. of Delhi
(Law & Judl. Deptt.)
Delhi Secretariat,
New Delhi.

॥दिल्ली राजपत्र॥असाधारण॥भाग-4 में प्रकाशनार्थ ॥,

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,

॥विधि, न्याय एवं विधायी कार्य विभाग॥,

8वां तल, "सी" गण्ड, दिल्ली सचिवालय, नई दिल्ली-110002.


संख्या:फा.14॥14॥94-2002/एल.ए.एस./84

दिनांक // फरवरी, 2002

शुद्धि-पत्र

इस सरकार की अधिसूचना संख्या:फा.14॥14॥94-2002/एल.ए.एस./66-76 दिनांक 5 फरवरी, 2002 के द्वारा अधिनियम के शीर्षक "दिल्ली सिख गुरुद्वारा संशोधन अधिनियम, 2002 के स्थान पर "दिल्ली सिख गुरुद्वारा संशोधन ॥ अधिनियम, 1994" पढ़ा जाये।

आदेश से,


॥रोशन लाल ॥,

अवर सचिव ॥विधि॥
Under Secretary (L.&J.)
Govt. of Delhi
(Law & Judl. Deptt.)
Delhi Secretariat,
New Delhi.

(To be published in Part IV of Delhi Gazette Extraordinary)
Government of National Capital Territory of Delhi,
(Law, Justice and Legislative Affairs Department),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002.
No. F. 14(14)/94-2002/LAS/73 Dated 5th February, 2002

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 25.1.2002 and is hereby published for general information.

The Delhi Sikh Gurdwaras (Amendment) Act, 2002
(Delhi Act No. 1 of 2002)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994).

AN
ACT

to further amend the Delhi Sikh Gurdwaras Act, 1971

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth year of the Republic of India as follows :-

1. Short title, extent and commencement.-


(1) This Act may be called the Delhi Sikh Gurdwaras (Amendment) Act, 1994.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force at once.

2. Amendment of Section 8.-

In section 8 of the Delhi Sikh Gurdwaras Act, 1971 (82 of 1971), in clause (b), for the words and sign "twenty -one", the word "eighteen" shall be substituted.


(Roshan Lal),
Under Secretary (Law & Judl.):

~~SECRETARY~~
Under Secretary (L.&J.)
Govt. of Delhi
(Law & Judl. Deptt.)
Delhi Secretariat,
New Delhi.

॥दिल्ली राजपत्र भाग-4॥असाधारण॥ में प्रकाशनार्थ ॥

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,

॥विधि, न्याय एवं विधायी कार्य विभाग॥,

-8वां तल, "सी" खण्ड, दिल्ली सचिवालय, नई दिल्ली-110002

संख्या: फा. 14॥14॥/94-2002/एल. ए. एस. 73

दिनांक 5 फरवरी, 2002

राष्ट्रपति की दिनांक 25.1.2002 को मिली अनुमति के पश्चात् विधान सभा
राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण
के सुचनार्थ प्रकाशित किया जा रहा है।

दिल्ली सिक्ख गुरूद्वारा ॥संशोधन॥ अधिनियम, 2002

॥ दिल्ली अधिनियम संख्या: 1 वर्ष, 2002 ॥

॥राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 25 अगस्त, 1994 को
यथा पारित ॥.

एक

अधिनियम

दिल्ली सिक्ख गुरूद्वारा अधिनियम, 1971 में संशोधन के लिए अधिनियम .

भारत के गणतंत्र के पैंतालीसवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
की विधान सभा द्वारा निम्नलिखित रूप में अधिनियमित :-

1. संक्षिप्त शीर्षक, विस्तार एवं प्रारम्भ :-

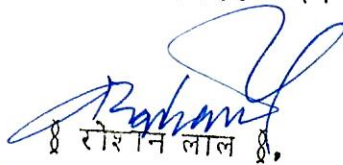
॥1॥ इस अधिनियम को दिल्ली सिक्ख गुरूद्वारा ॥संशोधन॥ अधिनियम, 1994
कहा जाएगा।

॥2॥ यह समस्त दिल्ली राष्ट्रीय राजधानी क्षेत्र में लागू होगा।


॥3॥ यह तत्काल प्रभावी होगा।

2. धारा 8 का संशोधन :-

दिल्ली सिक्ख गुरूद्वारा अधिनियम 1971॥1971 की संख्या: 82॥ की धारा 8,
खण्ड ॥ख॥ में, शब्द एवं चिन्ह "इक्कीस" के स्थान पर "अठारह" शब्द को
प्रतिस्थापित किया जाएगा।


॥ रोहिणी लाल ॥

अवर सचिव ॥ विधि एवं न्याय ॥.


Under Secretary (L.&J.)
Govt. of Delhi.
(Law & Judl. Deptt.)
Delhi. Sachivalaya,
New Delhi.